



CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

OA. 350/1909/2018
MA. 350/704/2019

Date of order: 23.12.2019

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Sri Umesh Singh, C/o. Sri Bhagwan Singh was working as Parcel Porter at Asansol in Eastern Railway, residing at – C/o. Uma Shankar Singh, Domohani Railway colony, Qtr. No. 554/A/93, Opp. Arunaday High School, P.O. Kalla C. H. P.S.- Asansol (North), Dist- Paschim Bardhaman, Pin- 713302 (W.B.), but now at present working at Parcel Office, Malda Station under Sr. D.C. M., Eastern Railway, Malda.

.....Applicant.

-versus-

1. Union of India, through the General Manager, Eastern Railway, 17, N.S. Road, Kolkata- 1.
2. The Additional Divisional Railway Manager, E. Railway, Malda- 732101.
3. The Sr. Divisional Commercial Manager, E. Railway, DRM Office, Malda- 732101.

.....Respondents.

For the Applicant : Mr. T. K. Biswas, Counsel

For the Respondents : Mr. S. Banerjee, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

Heard 1d. Counsel for both sides at length.

2. This application has been filed to seek the following reliefs:

"8(a) Directions may please be issued to the respondents to treat and record the date of birth as per educational certificate to your applicant under intimation to the applicant.

(b) Directions may please be issued for six years more service after correction of date of birth."

3. We find that the applicant has disputed the date of birth entered in his service record as 01.01.1960. The applicant has produced a TC wherefrom it shows that the year of birth is 1966. The applicant in support of his claim submitted that he has a right to get it corrected even at the fag end of his service and has relied upon the decision of this Tribunal in OA. 293/15, OA. 294/15, OA. 295/15 and 296/15 dated 08.04.2016 which has been upheld by the Hon'ble High Court.

4. In view of such, we direct the authorities to look into the grievance of the applicant and to consider the same in accordance with the judgement cited supra, and after giving an oral hearing to the applicant, to pass an appropriate order within 31.12.2019.

5. Thus, the OA would stand disposed of. No costs.

Consequently, MA also stands disposed of.

(Dr. Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

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